

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 11

IA(I.B.C)/ 1239(MB)2021 IN C.P. (IB)/27(MB)2021

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **17.04.2024**

NAME OF THE PARTIES : **YES Bank Limited**

VS

Wadhawan Holdings Private Limited

For FC : Adv. Grishma Dalvi a/w Adv. Kushal Boolchandani i/b Indus Law

For CD : None Present

Section 7 of IBC

ORDER

This is a transferred matter from Court IV.

IA 1239/2021

The above IA is filed for change of name of FC has already been allowed *vide* order dated 10.04.2023 by Bench IV. Hence, **this IA has become infructuous.**

C.P. 27/2021

Counsel for FC submits that the CD herein has already been admitted into CIRP *vide* order of this Bench dated 24.11.2023. Hence, the FC is free to stake claim before the IP in that matter. In view of the above, **the C.P becomes infructuous and is thus disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)